COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

IA NO. 1406 OF 2018 IN DFR NO. 2760 OF 2018

Dated: 13th November, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member

Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Mytrah Vayu (Som) Private Limited Appellant(s)

Vs.

Rajasthan Electricity Regulatory Respondent(s)

Commission & Ors.

Counsel for the Appellant (s) : Mr. Hemant Sahai

Ms. Puja Priyadarshini Mr. Nived Veerapaneni

Mr. Shiva Girish

Counsel for the Respondent (s) : Mr. Bipin Gupta

Mr. Paramhans for R-3 to 6

ORDER

IA No. 1406 of 2018 – (For Condonation of Delay in Filing the Appeal)

The learned counsel, Mr. Bipin Gupta accepts notice on behalf of the Respondent Nos. 3 to 6.

The learned counsel appearing for the Respondent Nos. 3 to 6 prays for two weeks time to enable him to take instructions in the matter for filing their objections.

Submission made by the learned counsel appearing for the Respondent Nos. 3 to 6, as stated above, is placed on record.

Two weeks time is granted to the learned counsel appearing for the Respondent Nos. 3 to 6, as requested, to enable him to take instructions in the matter for filing their objections. He may do the needful by 27.11.2018.

List the matter on 29.11.2018, as agreed by the learned counsel for the appearing parties.

(S.D. Dubey) Technical Member (Justice N.K. Patil) Judicial Member

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